

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410

**IA/2902/ND/2022, IA/2903/ND/2022, CA/1260/ND/2020,
IA/4493/ND/2021 IA/5283/ND/2022 IB/946/ND/2019**

IN THE MATTER OF:

Mr. Sahil Garg &Ors.	...	Applicant
Versus		
Wave Global Educational Service Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent-1	:	Mr. V. V. Gautam, Ms. Isha Vashisth, Ms. Rekha Gautam, Advs.
For the Respondent-3	:	Mr. Saurabh Kansal, Mr. Ashu Choudhary, Ms. Pallavi Sharma, Mr. Aashish Gupta, Advs.
For the Liquidator	:	Mr. Ashok Juneja, Ms. Shreya Aggarwal, Advs. Mr. Radhey Shyam Yadav Liquidator in person

ORDER

IA/2902/ND/2022

Despite expiry of six months from 15.09.2022, no reply to the IA has been filed by the respondents. The Learned Counsel appearing on behalf of the respondents No. 1 to 4 sought further extension of time to file reply on behalf of said respondents by way of sheer indulgence, one last opportunity is granted to said respondents to file their reply within ten days, subject to payments of cost of Rs. 25,000/- to be deposited in Prime Minister Relief fund. There is no appearance on behalf of the respondents No. 5, 6 & 7 ergo they are set ex parte.

IA/2903/ND/2022

There is no appearance on behalf of the respondent despite service of notice. They are set ex parte.

CA/1260/ND/2020

In view of the contents of the application filed under Section 19(2) of IBC, 2016, and the submissions put forth on behalf of the Learned Counsel for

the applicant, IA is allowed. The respondents are directed to act in terms of Section 19(1) of IBC, 2016 and discharge all such obligations as stipulated in terms of the IBC, 2016 read with IBBI (IRPC) Regulations, 2016 and espoused in the captioned IA.

IA/4493/ND/2021

There is no appearance on behalf of the applicant. The IA is accordingly rejected for want of prosecution.

IA/5283/ND/2022

In view of the order passed in CA/1260/ND/2020, IA/5283/ND/2022 is disposed of as infructuous. It goes without saying that in terms of the order passed in CA/1260/ND/2020, respondents are under mandate to extend all assistance and cooperation to the Liquidator.

Let the matter be fixed for 27.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)